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**IN THE HIGH COURT OF DELHI AT NEW DELHI**

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TEST.CAS. 48/2023

**KIRANDEEP KAUR**

..... Petitioner

Through: Mr. Sunil Chaudhary, Adv.

versus

**STATE & ORS.**

..... Respondents

Through: Mr. D.K. Rustogi, Mr. J. Karan  
Malhotra, Adv. for R-2.

**CORAM:**

**HON'BLE MR. JUSTICE DINESH KUMAR SHARMA**

**ORDER**

**10.10.2023**

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**I.A. 15967/2023**

The present application has been filed with the following prayer:

*“a) Pass an interim order whereby restraining the respondent no. 2 from Utilizing/ siphoning in any manner the profit sharing to the extent of 51% in the Indian Oil Dealership of Indian Oil Corporation by the name of M/s. Rajdhani Service Station, Mayur Bhawan, Connaught Place, New Delhi-110001;*

*b) Pass an order directing the respondent no. 2 to share/give the profit share to the extent of 51% out of the business of the Indian Oil Dealership of Indian Oil Corporation by the name of M/s. Rajdhani Service Station, Mayur Bhawan, Connaught Place, New Delhi-110001, or in the alternative direct the respondent no. 2 to deposit the sale proceeds/profit with this Hon'ble court; and Or in the alternative appoint a court commissioner to operate / maintain the accounts/ sale proceeds generated from the business of the Indian Oil Dealership of Indian Oil*



*Corporation in the name of M/s. Rajdhani Service Station, Mayur Bhawan, Connaught Place, New Delhi-110001, during the pendency of the main petition.*

*c) Pass an order to freeze the Accounts bearing No. 80361210000401, Syndicate Bank (Now merged with the Canara Bank) having its branch at Barakhamba Road, Connaught Place, New Delhi and Account No. 13762290000114, HDFC Bank, having its branch at Bengali Market, New Delhi or any other account pertaining to Indian Oil Dealership of Indian Oil Corporation by the name of M/s. Rajdhani Service Station, Mayur Bhawan, Connaught Place, New Delhi-110001, during pendency of the main petition or till such time the respondent render true accounts before this Hon'ble court or this Hon'ble court appoints the court commissioner to operate the bank accounts of the above dealership;*

*d) any or further order which this Hon'ble deem fit and proper in the facts of the present case;”*

The relief claimed is against respondent No.2.

Learned counsel for respondent No.2 submits that he has filed the reply today itself.

Let the reply be brought on record.

Rejoinder, if any, be also filed within four weeks with an advance copy to the learned counsel for the other party.

List on 16.11.2023.

**DINESH KUMAR SHARMA, J**

**OCTOBER 10, 2023/AR..**